

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1500 MW Solar Power Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time and interpreted and modified by the Central Government vide subsequent communication/notifications.

Petitioner : NTPC Limited

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **5.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of the tariff of 1500 Solar Power Projects connected with the Inter-State Transmission System and selected through a competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner has already filed all the additional details/information as called for by the Commission. Learned counsel also apprised that out of the total awarded capacity of 1500 MW, the Petitioner has already signed the Power Supply Agreement (PSA) with Maharashtra State Electricity Distribution Co. Ltd. dated 13.8.2024 for 300 MW and consequently, a Power Purchase Agreement (PPA) with one of the successful developers, namely, Anboto Solar Private Limited for corresponding capacity. Learned counsel further added that copies of the above PPA and PSA have already been placed on record and the Petitioner is under discussion with various other State Utilities/ Discoms regarding the sale of balance capacities.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)